

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**16. C.P. (IB)-1114(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2024**

**NAME OF THE PARTIES: The Akola Urban Co-Operative Bank Ltd.**  
**V/s**  
**Unistar Forging Private Limited**

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Mr. Shlok Parekh appeared on behalf of the Financial Creditor seeks time to file vakalatnama. It is seen from the record the court notice was issued but it was not delivered to the Corporate Debtor. Registry is directed to issue court notice to the Corporate Debtor intimating the next date of hearing. List the matter on **13.03.2024** for hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**  
13.02.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**